

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 33556 of 2025

(BANVARILAL BHARADWAJ Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 28-10-2025

Shri Raunak Yadav - Advocate for Petitioner.

Shri Vivek Sharma - Deputy Advocate General for Respondents/State.

The petitioner is raising grievance with regard to the functioning of Juvenile Justice Board in the Court premises of District Gwalior. The contention of the petitioner is that the atmosphere there is not conducive for child friendly.

We are of the view that it would be appropriate that the said issue is examined by the Division Bench at Gwalior.

Accordingly, we direct that this petition be transferred on the records of Gwalior Bench and be listed before the Division Bench thereon 24.11.2025.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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